COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 227 of 2015 &
IA No. 373 of 2015

Dated: 20th May, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

In the matter of :

Gail India Ltd. …. Appellant(s)

Versus

Sabarmati Gas Ltd. & Anr. ….Respondent(s)

Counsel for the Appellant(s) : Mr. Sandeep Mahapatra
Mr. Kayesh Begg

Counsel for the Respondent(s) : Mr. Piyush Joshi
Ms. Preksha Dugar for R.1

Mr. Sumit Kishore
Ms. Aparna Vohra for PNGRB

Mr. Rajat Navet for BPCL

ORDER

Learned counsel for the respondents seek four weeks time to file reply. They may file the same on or before 17.06.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 04.07.2016 after serving copy on the other side.

List the matter on ***22.07.2016.***

(B.N. Talukdar)
Technical Member (P&NG)

(Justice Ranjana P. Desai)
Chairperson

Ts/vg